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SLP(Crl.)No. 2497 OF 2003  
ITEM No.39

Court No.11

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2497/2003  
(From the judgement and order dated 21/03/2003 in MCRLP 653/03  
of The HIGH COURT OF M.P. AT INDORE)

BALU SINGH

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

( With Appln(s). for bail and Office Report )

Date : 08/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. Sushil Kumar Jain,Adv.  
Ms. Pratibha Jain,Adv.

Mr. Puneet Jain,Adv.  
Mr. A.P. Dhamija,Adv.  
Mr. Pradeep Aggarwal,Adv.  
Mr. A. Mishra,Adv.  
Ms. Anjali Doshi,Adv.  
Ms. Ruchi Kohli,Adv.  
Mr. Ram Niwas,Adv.

For Respondent (s)Ms. Binu Tamta,Adv.  
for Ms. Sushma Suri,Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time, as prayed, is allowed to file counter affidavit. List thereafter.

(A.S. BISHT)(KANWAL SINGH)  
COURT MASTER

COURT MASTER